

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1407 of 2019**

**IN THE MATTER OF:**

**Srei Infrastructure Finance Ltd.**

**...Appellant**

**Versus**

**Ashish Chhawchharia & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Soumendra Nath Mookherjee and Mr. Ranjit Kumar, Sr. Advocates with Mr. Abhijeet Sinha, Mr. Raghavendra M Bajaj, Mr. Rishav Banerjee and Mr. K. Datta, Advocates.**

**For Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1.**

**Mr. Tushar Mehta, Sr. Advocate (SGI) with M/s Misha, Mr. Arun Kathpalia, Mr. Siddhant Kant and Mr. Prabh Simran Kaur, Advocates for R-2.**

**Mr. Abhishek Swaroop and Mr. Sudhir Sharma, Advocates for R-3.**

**Mr. Ramji Srinivasan, Sr. Advocate for RP.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 591 of 2020**

**IN THE MATTER OF:**

**SREI Infrastructure Finance Ltd.**

**...Appellant**

**Versus**

**Ashish Chhawchharia.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Ratnanko Banerji, Mr. Soumendra Nath Mukherjee and Mr. Ranjit Kumar, Sr. Advocates with Mr. Shounak Mitra and Mr. Prateek Kumar, Advocates.**

**For Respondent: Mr. Deep Roy, Mr. Rony John, Advocates for R-1**

**Mr. Tushar Mehta, Sr. Advocate(SGI) with**

**Mr. Arun Kathpalia, Mr. Siddhant Kant, Mr. Prabh Simran Kaur and Ms. Misha, Advocates for R-2.**

**Mr. Neeraj Krishan Kaul and Mr. Naman Singh Bagga,  
Advocates for R-3.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 593 of 2020**

**IN THE MATTER OF:**

**SREI Multiple Asset Investment Trust ...Appellant**

**Versus**

**IDBI Bank Ltd. & Ors. ...Respondents**

**Present: -**

**For Appellant: Mr. Ranjit Kumar, Sr. Advocate with Mr. Soumendra, Mr. Shambo Nandy, Mr. K Datta, Mr. Arijit Mazumdar and Mr. Raveena Rai, Advocates.**

**For Respondent: Mr. Deep Roy, Rony John, Advocates for R-1**

**Mr. Tushar Mehta, Sr. Advocate(SGI) with**

**Mr. Arun Kathpalia, Mr. Siddhant Kant, Mr. Prabh Simran Kaur and Ms. Misha, Advocates for R-2.**

**Mr. Ashim Sood, Ms. Bhargavi Kannan and Ms. Senu Nizar, Advocates for R-3.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 1528 of 2019**

**IN THE MATTER OF:**

**IDBI Bank Ltd. ...Appellant**

**Versus**

**Resolution Professional of Odisha  
Slurry Pipeline Infrastructure Ltd. & Anr. ...Respondents**

**Present: -**

**For Appellant: Mr. Arun Kathpalia and Mr. Shardul Amarchand Mangal Das, Advocates.**

**For Respondent: Mr. Raghvendra M Bajaj, Mr. Rony Oommen John,**

**Mr. Piyush Swami and Mr. Deep Roy, Advocates.**

**ORDER**  
**(Virtual Mode)**

**19.11.2020** Learned counsel for the Appellant has concluded his argument in Company Appeal (AT) (Insolvency) 1407 of 2019. The learned counsel for the Respondents started his argument but due to paucity of time, argument remained inconclusive.

Let these Appeals be fixed on **20<sup>th</sup> November, 2020 at 2:00 PM.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

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